

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-309
IB-365(ND)2020

IN THE MATTER OF:

M/s Dhingra Plastic and Plastiscisers Pvt Ltd

....Applicant

Vs

M/s Serval India Pvt Ltd

....Respondent

SECTION

U /s. 9 of (IBC)

Order delivered on 20.02.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Ankit Khurana, Adv. Navjeet Giri
For the Respondent :

ORDER

Ms. Sunieta Ojha, appeared on behalf of Corporate Debtor/respondent and submitted that she has not received the copy of the petition as yet, therefore, she could not file the reply.

Considering the submissions made on behalf of Corporate Debtor/respondent, one last opportunity is being granted to file the reply within 7 days from today after serving advance copy of the same within 5 days from today to the Ld. Opposite Counsel, if respondent fails to file the reply on that day she will be debarred from filing the reply.

Ld. Counsel for petitioner undertakes to serve the copy of the petition to the Ld. Counsel for respondent in the course of the day.

Ld. Counsel for petitioner is directed to file rejoinder, if any, within 3 days from the date of receiving of the reply from the Corporate Debtor/respondent after serving advance copy of the same to the Ld. Opposite Counsel.



List the case on **16.03.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Chirag)